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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 233/2022 & I.A. 5780-81/2022

BAJAJ FINANCE LTD & ANR. Plaintiffs

Through: Mr. Sidharth Chopra and Mr. Vivek Ayyagari, Advocates.

versus

NIKO DAS & ORS. Defendants

Through: Mr. Vihan Dang and Mr. Siddharth Vardhaman, Advocates for D-3.

Mr. Prashant Prakash, Advocate for D-4.

Mr. Rajiv Kapur and Mr. Akshit Kapur, Advocates for D-5.

Ms. Vaishali Gupta, Ms. Swati Bansal, Ms. Ayushi Bansal and Mr. Sanjay Bansal, Advocates for D-6.

Mr. Manas Arora, Advocate for D-7.

Mr. Tushar Bhardwaj, Advocate for D-9.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

22.07.2022

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Learned counsel appearing on behalf of the Plaintiffs, at the outset, draws the attention of the Court to an order dated 20.07.2022 passed by the Co-ordinate Bench of IP Division in CS(COMM) 475/2022 and submits that the matter be re-notified to 03.08.2022.

Learned counsel appearing on behalf of Defendant No. 3, however, submits that each case will have its own factual matrix and every case of infringement of domain name cannot be termed as a case of 'fraud'. Moreover, present case should not be clubbed as it is not a case of domain name infringement, least of all of any fraud.



Learned counsel appearing on behalf of Defendant No. 3 further submits that in terms of the directions issued by the Court in paragraphs 2 and 3, of the order dated 18.05.2022, requisite details have been provided to learned counsel appearing on behalf of the Plaintiffs during the hearing. Learned counsel appearing on behalf of the Plaintiffs acknowledges the said position.

At request of learned counsel appearing on behalf of the Plaintiffs, list on 03.08.2022.

JYOTI SINGH, J

JULY 22, 2022/sn